

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 15**

**IA 2107/2024 (NEW IA) IN C.P. (IB)/57(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES:    **IDBI TRUSTEESHIP SERVICES LIMITED  
VS MR. DEEPAK RAHEJA**

Section 60(5) & 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 2107/2024 (NEW IA) IN C.P. (IB)/57(MB)2024**

- 1) None present for the Financial Creditor and the Respondent/Personal Guarantor, when the matter is called out. Mr. Sanjeev Goel, Resolution Professional is present.
- 2) The present Interlocutory Application has been filed for placing on record Report filed by the Resolution Professional in the matter of the Personal Guarantor, **Mr. Deepak Raheja**.
- 3) Delay, if any, in filing of the present Application is condoned. The Report filed by the Resolution Professional is taken on record.

- 4) Resolution Professional is directed to serve a copy of the Report upon the Respondent Personal Guarantor and the Respondent/Personal Guarantor is hereby directed to file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 5) With the aforesaid observation and direction, the Interlocutory Application bearing IA No. 2107 of 2024, is disposed of as Allowed. Registry shall list the main Company Petition bearing CP (IB) No. 57 of 2024 on Board on 09.05.2024, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare